

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.70499 of 2019

(Arising out of Order-in-Appeal No.GZB/EXCUS/000/APPL-MRT/564/2018-19 dated 26/03/2019 passed by Commissioner (Appeal), Central Goods & Service Tax, Meerut)

M/s. Anand Machinery Centre

.....Appellant

(653, 20 Foota Road, Hindon Vihar, Delhi Meerut Road,
Ghaziabad-201003)

VERSUS

Commissioner, Central Goods

& Service Tax, Ghaziabad

.....Respondent

(C.C.E., Ghaziabad)

APPEARANCE:

Absent for the Appellant

Shri Gyanendra Kumar Tripathi, Authorized Representative for the
Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

DATE OF HEARING: 07 November, 2019
DATE OF DECISION : 07 November, 2019

Appeal is allowed by way of remand. For order, see
order of date in Excise Appeal No.70498 of 2019.

Sd/-
(Archana Wadhwa)
Member (Judicial)

Nihal